

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SSPECIAL LEAVE PETITION (CIVIL) Diary No.12350/2022

(Arising out of impugned final judgment and order dated 19-04-2022 in LPA No. 271/2022 passed by the High Court of Delhi at New Delhi)

VAISHALI (MINOR) (THROUGH NEXT FRIEND MRS. SITA DEVI) & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

Date : 22-04-2022 This petition was orally mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE KRISHNA MURARI  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Vikas Singh, Sr. Adv.(Orally mentioned by)  
Mr. Aman Panwar, Adv.  
Mr. Nitin Saluja, Adv.  
Mr. Harsh G., Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Upon being orally mentioned by the learned Senior counsel appearing for the petitioners seeking urgent listing of the matter, the Registry is directed to list this matter on Monday, the 25<sup>th</sup> April, 2022 before an appropriate Bench.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)